

In the National Company Law Tribunal,
Bengaluru, Special Bench

C.P. (IB)/28(BB)2021

Court No. 1

Item No. 09

IBC under Sec 7

In the matter of:

CANARA BANK
V/s

.....Petitioner

APPLE SPIRE INDIA LLP

.....Respondent

Order delivered on 06/07/2021

Coram:

Hon'ble Shri Bhaskara Pantula Mohan, Acting President
Hon'ble Shri Hemant Kumar Sarangi , Member(T)

For Petitioner(s):

Shri Vikram Unni Rajagopal

For Respondent(s):

Ms. Ankita Paul

ORDER

Heard Shri Vikram Unni Rajagopal, learned Counsel for the Petitioner and Ms. Ankita Paul, learned Counsel for the Respondent through Video Conference. Learned Counsel for the Respondent is directed to file their Reply well before the next date of hearing otherwise the case will be proceeded with.
Post the case on 03.08.2021.

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)